

(1b)

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.158/2021

Date of Decision: 2<sup>nd</sup> March, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)  
RAVINDER KAUR, MEMBER (J)

S.G. Rajan

Aged : 59 years, S/o. Late Shri M.V. Srinivasan  
E/504, Coral Phase II C.H.S. Ltd.  
Gladys Alwares Marg,  
Off. Pokhran Road No.2,  
Thane (West)  
Maharashtra - 400 610.

... Applicant

(By Advocate Shri H.G. Dharmadhikari)

VERSUS

1. Union of India  
(Through its  
Secretary (Revenue) to  
Government of India (Ad.II),  
Central Board of Excise and Customs,  
Ministry of Finance, Department of Revenue,  
North Block, New Delhi - 110 001.
2. The Chairman  
Central Board of Indirect Taxes and Customs,  
Department of Revenue,  
Ministry of Finance,  
North Block, New Delhi - 110 001.
3. The Secretary,  
Department of Personnel & Training,  
Ministry of Personnel, Public Grievances  
& Pensions, Government of India,  
Room No.112, North Block,  
New Delhi - 110 001.
4. The Principal Chief Commissioner  
(Cadre Controlling Authority)  
CGST and Central Excise  
Mumbai Zone.

5. Principal Additional Director General  
Directorate General of GST Intelligence,  
Mumbai Zonal Unit, 3<sup>rd</sup> Floor,  
NTC House N M Marg,  
Ballard Estate, Mumbai - 400 001.
  
6. The Pay and Accounts Officer,  
CGST & Central Excise, Ground Floor,  
GST Bhavan, 115, Maharishi Karve Road,  
Churchgate, Mumbai - 400 020. ... Respondents

Proceeding conducted through videoconferencing with  
consent of counsel for the applicant

ORDER (ORAL)

Per: Ravinder Kaur, Member (J)

Present:

Advocate Shri H.G. Dharmadhikari for the  
applicant.

2. Heard Shri Dharmadhikari, learned counsel.

3. In the present OA, the applicant is seeking direction to the respondents to grant him benefit of 1<sup>st</sup> ACP w.e.f. 20.08.2002 and benefit of 2<sup>nd</sup> MACP w.e.f. 20.08.2010 alongwith interest on arrears. In the alternative he seeks direction to the respondents to dispose of his representation dated 19.08.2019 on the subject in a time-bound manner.

4. Keeping in view the facts and circumstances of the case, it would be appropriate to issue necessary directions to the respondents in this regard.

5. Hence, the respondent No.4 - The Principal Chief Commissioner (Cadre Controlling Authority), CGST and Central Excise, Mumbai Zone is directed to consider and dispose of the representation dated 19.08.2019 of the applicant in accordance with law/rules and regulations vide reasoned and speaking order within eight weeks from the date of receipt of certified copy of this order and to communicate the order to the applicant within one week thereafter.

6. With these directions, the Original Application stands disposed of at the admission stage itself. No order as to costs.

(Ravinder Kaur)  
Member (J)

(Dr. Bhagwan Sāhai)  
Member (A)

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5/2  
8/8/21

